

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 840/2014

(Arising out of impugned final judgment and order dated 17/07/2006 in CRLA No. 1009/1994 passed by the High Court Of Judicature at Allahabad)

MATRU

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and exemption from filing c/c of the impugned judgment and exemption from filing O.T. and office report)

Date : 06/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Shiv Kumar Suri (A.C.), Adv.
Mr. shikhil Suri, Adv.
Mr. Satendra Kumar Rai, Adv.
Ms. Smriti Dua, Adv.

For Respondent(s) Mr. Ratnakar Dash, Sr. Adv.
Mr. Abhishth Kumar, Adv.
Mr. Som Raj Choudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel appearing on either side.

The petitioner who is convicted for an offence punishable under Section 302 of the Indian Penal Code has been in prison for more than 29 years.

In the circumstances, we deem it appropriate to enlarge the petitioner on bail to the satisfaction of the IV Additional Sessions Judge, Ghaziabad in S.T.No.43/82.

[O.P. SHARMA]
COURT MASTER

[INDU BALA KAPUR]
COURT MASTER